

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

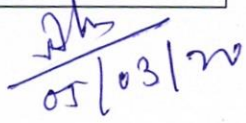

CP(IB)No.1498/KB/2018

Present: 1. Hon'ble Member (J), Shri M. B. Gosavi (J)

2. Hon'ble Member (T), Shri V.K. Gupta (T)

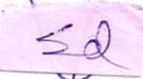
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5th March, 2020, 10:30 A.M


Name of the Company		UV Asset Reconstruction Company Ltd. Vs. Kalpataru Cold Storage Pvt. Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|----|-------------------------|---------------------------------------|---|
| 1. | Asim Kumar Kundu | for Debtor | 
05/03/20 |
| 1. | Kumardeep Majumder, Adv | for the financial creditor | 
5/3/2020 |
| 2. | Madhuja Barman, Adv | | |

ORDER

Ld. Counsel for the financial creditor appears. Ld. Counsel for the corporate debtor appears. Ld. Counsel for the corporate debtor produced on record the order of Hon'ble NCLAT dated 25.02.2020 in Company Appeal No. 1382/2019. The order of appointment of the corporate debtor is set aside by the Hon'ble NCLAT. Hence, this application stands disposed off. The appointment of RP stands cancelled. Proceedings also stands disposed off, in view of the order of the Hon'ble NCLAT.


(Virendra Kumar Gupta)
Member (T)


(M. B. Gosavi)
Member(J)